

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12324 of 2025

Akhil Bhartiya Vishwakarma Mahasabha Bihar through its General Secretary Vishwakarma Sharma, aged about 58 years, Gender Male, son of Late Nathuni Sharma, Resident of Village Barnaiya, P.S. Kuchaikote, District Gopalganj, presently residing at Mohalla-Rajendra Nagar, Ward No. 22, P.S. Gopalganj, District-Gopalganj.

... .. Petitioner/s

Versus

1. The Union of India through the Registrar General, Government of India, New Delhi.
2. The Secretary, Ministry of SC & ST Welfare Department, Government of India, New Delhi.
3. The Commissioner of Census, Government of India, New Delhi.
4. The State of Bihar through its Chief Secretary, Government of Bihar, Patna.
5. The Principal Secretary, Department of SC/ST Welfare, Government of Bihar, Patna.
6. The Secretary, Department of Administration, Government of Bihar, Patna.
7. All the District Magistrates cum Collectors, Bihar.
8. All the Circle Officers, Bihar.

... .. Respondent/s

Appearance :

For the Petitioner/s	:	Mr. Basant Kumar Choudhary, Sr. Advocate Mr. Naresh Prasad, Advocate Mr. Arvind Kumar, Advocate
For the Union of India	:	Mr. Rana Vikram Singh, Dy. SGI Mr. Mukesh Kumar, CGC

CORAM: HONOURABLE THE CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE ALOK KUMAR SINHA

ORAL JUDGMENT

(Per: HONOURABLE THE CHIEF JUSTICE)

Date : 26-09-2025

Learned Senior Counsel Mr. Basant Kumar Choudhary representing the petitioner submitted that petitioner is giving up Prayer No. 1(i).

2. In so far as Prayer No. 1(ii) is concerned, as and



when member(s) of the Lohra/Lohara Caste files application, in that event, the concerned Revenue Authority is hereby directed to examine whether particular person who has filed application for issuance of Caste Certificate really belongs to Lohra/Lohara Caste or not with reference to spot mahajar and other issues and thereafter proceed to issue Caste Certificate strictly in accordance with the relevant provisions of the law. If such application(s) is submitted, the concerned authority is hereby directed to take note of and decide within a period of four months from the date of receipt of application.

3. Accordingly, the writ petition is disposed of.

(P. B. Bajanthri, CJ)

(Alok Kumar Sinha, J)

P.K.P./-

AFR/NAFR	
CAV DATE	
Uploading Date	26.09.2025
Transmission Date	

